

BEFORE THE NATIONAL GREEN TRIBUNAL

O.A. No. 73/2024

CENTRAL ZONE BENCH, BHOPAL

IN THE MATTER OF:

Arun Kumar Sharma

.....APPLICANT

VERSUS

State of Madhya Pradesh & ORS.

.....RESPONDENT

INDEX

SR.	PARTICULARS	ANNEXURE	PAGE
1.	Joint Committee inspection report in compliance to the Hon'ble NGT order dated 21/03/2024 in the matter of OA 73/2024 (CZ) Arun Kumar Sharma & Ors. V/s State of Madhya Pradesh & Ors.:		1-9
2.	The Photographs and Google Maps	ANNEXURE-1	10-12
3.	Letter vide dated 19/06/2024 by MPPCB (Nodal Department) to SDM, Tehsil-Huzur	ANNEXURE-2	13
4.	Information by SDM, Tehsil-Huzur, Bhopal letter dated 03/07/2024.	ANNEXURE-3	14-32
5.	Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.	ANNEXURE-4	33-37
6.	Central Pollution Control Board Guidelines (CPCB) for setting of new Petrol Pump dated 07/01/2020.	ANNEXURE-5	38-52
7.	Vakalatnama		53

Date: 09.07.2024

Submitted by MPPCB:-



Place: Bhopal

through Counsel

Adv. Parul Bhadoria

Ph. No.: (+91)-8085977111;

Email: parul.bhadoria04@gmail.com

REPORT

Ref: Joint Committee inspection report in compliance to the Hon'ble NGT order dated 21/03/2024 in the matter of OA 73/2024 (CZ) Arun Kumar Sharma & Ors. V/s State of Madhya Pradesh & Ors.: -

1. Hon'ble NGT issued following instructions on dated 21/03/2024 in the matter of OA 73/2024 (CZ) Arun Kumar Sharma & Ors. V/s State of Madhya Pradesh & Ors.:-

- “1. The Issue raised in this application is grant of permission for setting up of a petrol pump retail outlet at Khasra No. 109/1/2 (S), on SH 10 Bhopal to Berasia road, Intkhedi Sadak Tehsil Huzur, District Bhopal in violation of rule and guidelines set up by CPCB and PESO.*
- 2. A substantial issue of environmental has been raised. Issue notice to the respondents. Returnable within four weeks.*
- 3. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.*
- 4. Respondents are directed to submit their reply/counter affidavit through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, before the next date of listing.*
- 5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:*
 - (i) One Representative from the Collector, Bhopal (M.P.)*
 - (ii) One Representative from the PESO, Regional office at Bhopal (M.P.)*
 - (iii) One Representative from the State Pollution Control Board Bhopal (M.P.)*

6. The Committee is directed to submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

2. In compliance to the order of Hon'ble NGT dated 21/03/2024, a joint committee consisting of the following officials of the concerned department has been constituted:-

S.No.	Name of the Officer	Representative Department
1.	Shri Ashutosh Sharma, SDM (Huzur), Bhopal	Collector, Bhopal (M.P.)
2.	Shri Sanjay Kumar, Deputy Chief Controller of Explosives, PESO, Bhopal	PESO, O/o Joint Chief Controller of Explosives, Bhopal (MP)
3.	Shri Brajesh Sharma, Regional Officer, RO, MPPCB, Bhopal	State Pollution Control Board, (M.P.)

3. The committee reviewed the petition and the points related to the location of petrol pump are discussed to proceed for the inspection and data collection. The points raised by the applicant in his application are mentioned as under:-

3.1. The applicant has submitted that the Reliance B. P. Mobility desires to establish a Petrol Pump Retail Outlet at Khasra No. 109/1/2 (S) on SH 10 Bhopal to Berasia Road, Intkhedi Sadak, Tehsil Huzur, District Bhopal in violation of rule and guidelines set up by CPCB and PESO. The establishments of petrol pump near residential area, schools or

hospitals possess multifaceted risks, hazards both to environment and to the health and safety of the residents.

- 3.2. The applicant has alleged that the said land is near residential area having Khasra No. 109/1/1 (S), 109/2, 108 and also within a close proximity to a near to Government School and Hospital.
- 3.3. It is also submitted by the applicant the Khasra No. 108, 109/2 is a residential colony being developed as Anjani Nandan Dham for which most of the residential plots have been booked by various allottees. The Khasra No. 109/1 another residential colony being developed called Ram Nagar.
- 3.4. It is also averred that a Government School namely, New Government Higher Secondary School, Intkhedi sadak, Bhopal is situated within 50 meters from the said land. Also, a hospital situated nearby.
- 3.5. It is alleged by the applicant that PESO issued prior approval to Reliance B.P. Mobility which clearly prescribes that pre-approval is subject to No-objection-certificate issued by office of Collectorate Bhopal as per the Rule 114 of the Petroleum Rules, 2002.
- 3.6. The applicant also submitted that MPPCB granted consent to Petrol Pump Retail Outlet under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air Prevention & Control of Pollution) Act, 1981. MPPCB failed to look at the crucial aspects as Consent letter clearly mentions that petrol pump should not be located within 30 meters from any residential areas, school or hospital as prescribed by CPCB Guidelines and must follow PESO rules.

3.7. Also, Reliance B. P. Mobility failed to ensure the implementation of additional safety measures as prescribed by PESO in cases where the stipulated distance requirements are not met.

4. Field Observations:-

4.1. Joint committee on dated 07/06/2024 conducted a site visit of Khasra No. 109/1/20 (S) situated on SH 10 Bhopal to Berasia road, Village-Intkhedi Road, Tehsil-Huzur, District-Bhopal. Apart from the Joint Committee members following officers namely Ms. Prakamya Tiwari, AE, RO, MPPCB, Bhopal, Shri Kanak Meena, Deputy Controller, PESO, Bhopal and Shri Kailash Sharwa, Patwari, Halka-Intkhedi Sadak, Gram Panchayat-Intkhedi Sadak were also present during the site visit. The Advocate of petitioner Shri Prateek Jain was informed by the nodal department about the visit of committee and he was present during the visit. Also, the representative of petrol pump Shri Aman Ahmed Khan was present. The Geographical locations, photographs and visual observations were recorded during inspection. The Photographs and Google Maps are enclosed as **Annexure I**.

4.2. During inspection, Joint Committee visited the site of Petrol Pump mentioned in the petition. The details observed during the inspection are mentioned as under: -

4.2.1. The site is located on SH 10, Intkhedi Road, Village-Intkhedi Road, Tehsil-Huzur, District-Bhopal. The geographical location of the site is latitude 23⁰22'20.95'' N and longitude 77⁰23'58.41 E''.

- 4.2.2. The SH 10 road is situated on the East of the petrol pump. The New Government Higher Secondary School is located at a distance of approximately 120 meters away to the South-West of the petrol pump.
- 4.2.3. On north side of the petrol pump there are some commercial establishments located at a distance of approximately 30 meters away, the north of the petrol pump.
- 4.2.4. On south side of the petrol pump there are some commercial buildings, incomplete building structures named as Maruti Udyog, one cement shop, steel TMT bar Shop as per the sign boards placed on the shops, which are located at a distance of approximately 30 meters away.
- 4.2.5. The primary development work for the establishment of Petrol Pump was found in progress.
- 4.2.6. The residential colonies as mentioned in the petition are located on the west side of the petrol pump.
- 4.2.7. The distance from the dispensing unit to the boundary of the Petrol pump towards residential colonies on west side is approx 38 meters.
- 4.2.8. During visit of the Joint Committee, no residential houses were found constructed in the above residential colonies and no habitation were observed.
- 4.2.9. No high tension line was found passing through the petrol pump site.

5. Information provided by the Revenue Department, Tehsil-Huzur, Bhopal

- 5.1. Letter vide dated 19/06/2024 was issued by MPPCB (Nodal Department) to SDM, Tehsil-Huzur to provide the information of permissions / locations of Petrol Pump, School, Hospital and Residential colony within 50 meter distance from the Petrol Pump as per revenue records. The copy is enclosed as **Annexure II**.
- 5.2. SDM, Tehsil-Huzur, Bhopal vide letter dated 03/07/2024 provided the information. The copy of the letter is enclosed as **Annexure III**. The main points of the letter are mentioned as under:-

No	Main Points	As per Revenue Record
1.	Petrol Pump is proposed on Khasra No. 109/1/2 located at Village-Intekhedi Road, Tehsil-Huzur, District-Bhopal.	The Petrol Pump is located on part of khasra no. 109 and on khasra no.109/1/2 Village-Intekhedi Road Tehsil-Huzur, District- Bhopal of area 0.19 hectares, which is registered for commercial purpose in the name of Aman Ahmed Khan S/o Jameel Ahmed Khan.
2.	The residential colonies respectively Anjani Nandan Dham and Ramnagar are established for residential purpose at Khasra No. 108, 109/2 and 109/1/1 near the site (Petrol Pump),	The residential colonies respectively Anjani Nandan Dham and Ramnagar established at Khasra No. 108, 109/2 and 109/1/1 are Unauthorized residential colonies.

3.	Government Higher Secondary School is located 50 meters from the petrol pump and a hospital is also located nearby.	No Hospital or Government / private school located within a periphery of 50 meters from the petrol pump and there is no residential activity within a periphery of 50 meters from the fuel section of the petrol pump is operated.
4.	Information of the designated residential area, school and hospital located around the said petrol pump.	The designated residential area, school and hospital are not within the periphery of 50 meters from Petrol Pump. The traditional settlement / population of Village-Intkhedi Road is 600 meters away from the under construction Petrol Pump.

6. Information of MPPCB:-

- 6.1** As per the application submitted by Project proponent of Petrol Pump for establishing a Petrol Pump, MPPCB vide outward No:24612 dated 19/07/2023 issued Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981. The copy is enclosed as **Annexure IV**
- 6.2** The Consent to Establish was issued with the conditions that new petrol pump should be at least 50 meters away from school, hospital

and residential areas. If Petrol pump located within 50 meters radius of any school, hospital and residential complex it must obey provisions of Petroleum Rules, 2002, administered by Petroleum and Explosive safety organization. No high-tension wire should be passed through outlet.

7. Findings of the Joint Committee:-

- 7.1** The committee finds that the residential colonies near the petrol pump as mentioned in the petition are unauthorized residential colonies and as per the record of Revenue department there is no designated residential colony within 50 meters distance from dispensing unit of petrol pump.
- 7.2** It is also found that there are no schools or hospitals exist within 50 meters distance from the petrol pump.
- 7.3** The nearest habitation of people around the Village is 600 meters away from the Petrol Pump that is under construction at Village- Intkhedi road.
- 7.4** Committee has referred the Section - H of Central Pollution Control Board Guidelines (CPCB) for setting of new Petrol Pump dated 07/01/2020. The copy is enclosed as **Annexure V**. The section - H is reproduced as under:

“ Section - H : In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In

no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.”

7.5 It is humbly submitted that Prior Approval granted to M/s Reliance B. P. Mobility, by the O/o JtCCE, PESO, Bhopal, in Form-XIV of Petroleum Rules, 2002, Consent to Establish granted by MP Pollution Control Board, Bhopal and No Objection Certificate granted by the District Collector, Bhopal are issued as per the prevailing Rules and Regulations. It is also submitted that above said Approval/Consent/No-objection Certificates are issued in conformity to the Siting Criteria prescribed in the guidelines of CPCB and no valid establishment such as Residential colony, School, Hospital was found constructed within the periphery of 50 meters from the new Petroleum Retail Outlet, of M/s Reliance B. P. Mobility, proposed on part of Khasra No. 109 and Khasra No.109/1/2, Village-Intekhedi Road Tehsil-Huzur, District-Bhopal.



Ashutosh Sharma
SDM (Huzur),
Bhopal



Brajesh Sharma
Regional Officer,
RO, MPPCB, Bhopal



Sanjay Kumar
Dy. Chief Controller
of Explosives,
PESO, Bhopal



संजय कुमार
SANJAY KUMAR
उपमुख्य विस्फोटक नियंत्रक
Dy. Chief Controller of Explosives
भोपाल / Bhopal

Inspection Photographs in OA 73/2024

Dated 07.06.2024



Construction of Petrol Pump Retail Outlet

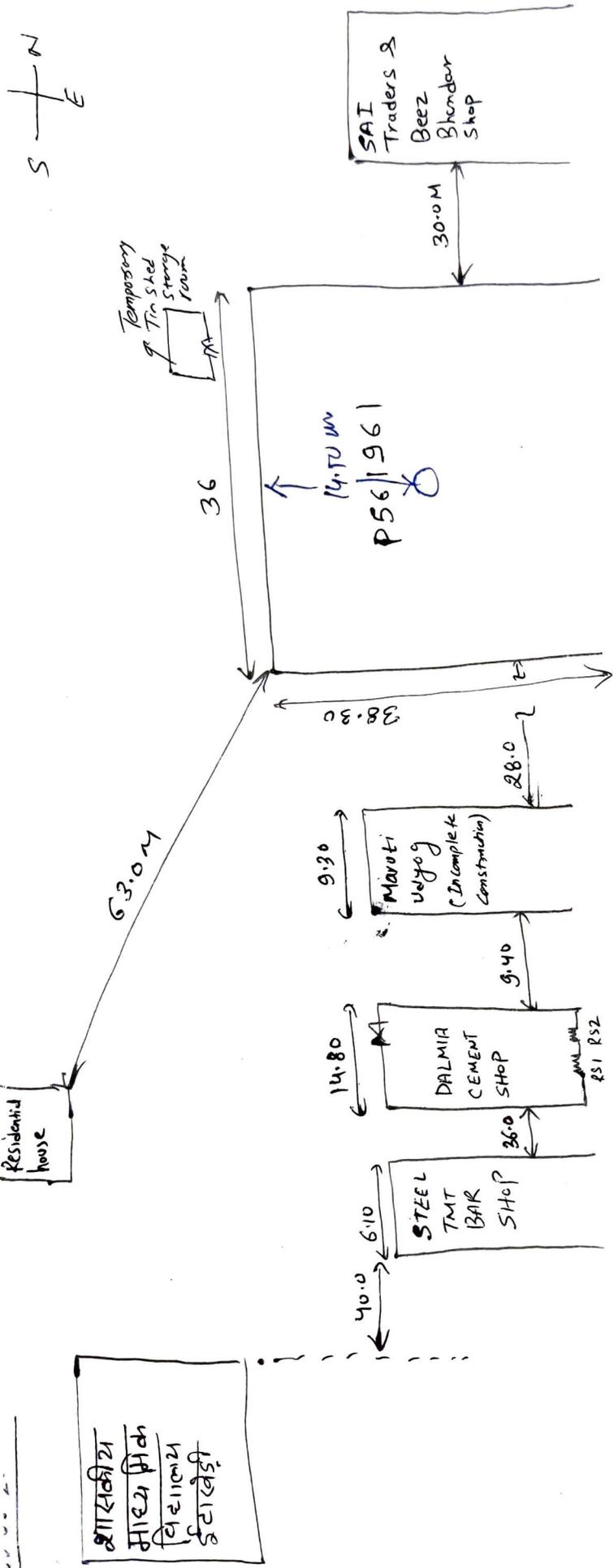


Joint Committee Discussion



Google Earth Map of Petrol Pump Retail Outlet in the matter of OA 73/2024 (CZ)





21/11/24
 HIEZ Adh
 21/11/24
 SAI Traders

Road

- Plot for Sale Hoarding was found at rear side of Subject Ro. towards
- As on date i.e. 5/6/2024, the safety distance between nearest RH & RO is 63.0 meter.



Handwritten
 5/6/24



क्षेत्रीय कार्यालय
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर,ई-5,अरेरा कॉलोनी, भोपाल



Telephone:- 0755-2466392 Email:-romppcb_bpl@rediffmail.com

क्रमांक 1340 /क्षेका/प्रनिबो/2024 भोपाल, दिनांक 19/06 /2024

प्रति,

श्री आशुतोष शर्मा,
अनुविभागीय अधिकारी,
तहसील हुजूर,
भोपाल म.प्र.

विषय:- माननीय एनजीटी के प्रकरण क्र. 73/2024 सी जेड (अरुण कुमार शर्मा विरुद्ध म.प्र. शासन व अन्य) के संबंध में ।

उपरोक्त विषयान्तर्गत लेख है कि माननीय एनजीटी भोपाल बेंच के प्रकरण क्र. 73/2024 में संयुक्त दल का गठन किया गया था, जिसमें कलेक्टर कार्यालय, पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन एवं म.प्र. प्रदूषण नियंत्रण बोर्ड के सदस्यों द्वारा दिनांक 07.06.2024 को निरीक्षण किया गया था।

उपरोक्त पिटीशन में उल्लेखित पेट्रोल पंप खसरा क्र. 109/1/2 (एस), ईटखेड़ी सड़क, तहसील हुजूर, जिला भोपाल म.प्र. पर प्रस्तावित हैं। पिटीशन के अनुसार उक्त स्थल के समीप खसरा क्र. 108, 109/2, 109/1/1(एस) पर आवासीय प्रायोजन के अंतर्गत क्रमशः अंजनी नंदन धाम एवं रामनगर आवासीय कॉलोनी स्थापित है। पिटीशन के अनुसार पेट्रोल पंप से 50 मीटर पर शासकीय उच्चतर माध्यमिक विद्यालय साथ ही पास में अस्पताल भी स्थित है। कृपया इस संबंध में आपके रिकार्ड अनुसार उक्त पेट्रोल पंप के आस-पास स्थित डेज़िगनेटेड रहवासी क्षेत्र, स्कूल एवं अस्पताल की जानकारी प्रदान करने का कष्ट करें।

क्षेत्रीय अधिकारी

कार्यालय अनुविभागीय अधिकारी तहसील हुजूर जिला भोपाल

क्रमांक 416/रीडर-1/24
प्रति,

भोपाल दिनांक 3/07/2024

✓ क्षेत्रीय अधिकारी
क्षेत्रीय कार्यालय मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर ई-5 अरेरा कालोनी भोपाल ,

विषय:-माननीय एनजीटी के प्रकरण क्रमांक 73/2024 सी जेड(अरुण कुमार शर्मा विरुद्ध म0प्र0शासन व अन्य) के संबंध में।
संदर्भ-आपका पत्र क्रमांक 1340/क्षेका/प्रनिबो/2024 भोपाल दिनांक 19.06.2024

विषयान्तर्गत संदर्भित पत्र के संबंध में माननीय एनजीटी बेंच के प्रकरण क्रमांक 73/2024 के संबंध में पिटीशन में उल्लेखित पेट्रोल पंप ग्राम ईटखेड़ी सड़क, तहसील हुजूर जिला भोपाल स्थित भूमि खसरा क्रमांक 109/1/2 पर प्रस्तावित हैं। पिटीशन के अनुसार उक्त स्थल के समीप खसरा क्रमांक 108,109/2,109/1/1 पर आवासीय प्रयोजन के अंतर्गत क्रमशः अंजनी नंदन धाम पर रामनगर आवासीय कालोनी स्थापित हैं। पिटीशन के अनुसार पेट्रोल पंप से 50 मीटर पर शासकीय उच्च माध्यमिक विद्यालय साथ ही पास में अस्पताल भी स्थित है जिसके संबंध में पेट्रोल पंप के आसपास-स्थित डेजिगनेटेड रहवासी क्षेत्र स्कूल एवं अस्पताल की जानकारी चाही है।

उक्त संबंध में नायब तहसीलदार तहसील हुजूर वृत्त-1 से उक्त भूमि का स्थल निरीक्षण प्रतिवेदन प्राप्त किया गया है। न्यायालय नायब तहसीलदार वृत्त-01 तहसील हुजूर भोपाल के पत्र क्रमांक/221/रीडर-1/2024 भोपाल दिनांक 28.06.2024 द्वारा प्रस्तुत जांच प्रतिवेदन मूलतः अग्रिम कार्यवाही हेतु संलग्न प्रेषित है।

अनुविभागीय अधिकारी
तहसील हुजूर भोपाल

पृ0क्रमांक /रीडर /24
प्रतिलिपि:-

भोपाल दिनांक /07/2024

1.अपर जिला दण्डाधिकारी महोदय जिला भोपाल की ओर सूचनार्थ प्रेषित।

अनुविभागीय अधिकारी
तहसील हुजूर भोपाल

न्यायालय नायब तहसीलदार वृत्त-01 तहसील-हुजूर जिला भोपाल(म.प्र.)

क्रमांक/221/रीडर-1/2024

भोपाल दिनांक 28.06.2024

प्रति,

अनुविभागीय अधिकारी महोदय
तहसील हुजूर
जिला भोपाल।

विषय:- माननीय एनजीटी के प्रकरण क्रमांक 73/2024 सी जेड (अरुण कुमार शर्मा विरुद्ध म0प्र0 शासन व अन्य) के संबंध में।

संदर्भ:- क्षेत्रीय कार्यालय मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड पर्यावरण के पत्र क्रमांक 1340
क्षेका/प्रनिबो/2024 भोपाल दिनांक 19.06.2024।

—00—

उपरोक्त विषयान्तर्गत संदर्भित पत्र के परिपालन लेख है कि माननीय एनजीटी बेंच के प्रकरण क्रमांक 73/2024 में संयुक्त दल का गठन किया गया, जिसमें कलेक्टर कार्यालय, पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन एवं म0प्र0 प्रदूषण नियंत्रण बोर्ड के सदस्यों द्वारा दिनांक 07.06.2024 को निरीक्षण किया गया था।

उक्त संबंध में माननीय एनजीटी बेंच के द्वारा उपरोक्त पिटीशन में उल्लेखित पेट्रोल पंप में चाही गई बिन्दुओं पर राजस्व निरीक्षक एवं हल्का पटवारी द्वारा संयुक्त रूप से स्थल निरीक्षण किया गया। मौके निरीक्षण उपरांत माननीय एनजीटी बेंच के प्रकरण क्रमांक 73/2024 के बिन्दुओं की जानकारी निम्नानुसार है:-

01	पेट्रोल पंप ग्राम ईटखेड़ी सड़क, तहसील हुजूर, जिला भोपाल स्थित भूमि खसरा क्रमांक 109/1/2 पर प्रस्तावित है।	उक्त पेट्रोल पम्प प्रश्नाधीन भूमि खसरा क्रमांक 109 के अंशभाग बंटान एवं खसरा क्रमांक 109/1/2 रकबा 0.1900हे0 जो कि अमन एहमद खान आ0 जमील एहमद खान के नाम व्यावसायिक प्रयोजन में दर्ज है।
02	उक्त स्थल के समीप खसरा क्रमांक 108, 109/2, 109/1/1 पर आवासीय प्रायोजन के अंतर्गत क्रमशः अंजनी नंदन धाम एवं रामनगर आवासीय कॉलोनी स्थापित है।	खसरा क्रमांक 108, 109/2, 109/1/1 पर आवासीय प्रायोजन के अंतर्गत क्रमशः अंजनी नंदन धाम एवं रामनगर आवासीय अवैध कालोनी स्थापित है।
03	पेट्रोल पम्प से 50 मीटर पर शासकीय उच्चतर माध्यमिक विद्यालय साथ ही पास में अस्पताल भी स्थित है।	पेट्रोल पम्प से 50 मीटर की परिधि के दायरे में कोई अस्तपाल या शासकीय व निजी स्कूल विद्यालय नहीं है एवं निर्माणाधीन पेट्रोल पम्प के फ्यूल सैक्सन से 50 मीटर की परिधि में वर्तमान में कोई आवासीय गतिविधि संचालित नहीं है।
04	उक्त पेट्रोल पम्प के आस-पास स्थित डेज़िगनेटेड रहवासी क्षेत्र, स्कूल एवं अस्पताल की जानकारी	उक्त पेट्रोल पम्प के आस-पास स्थित डेज़िगनेटेड रहवासी क्षेत्र, स्कूल एवं अस्पताल 50 मीटर परिधि में नहीं है। ग्राम ईटखेड़ी सड़क की ग्राम की परंपरागत वसाहत/आबादी स्थल निर्माणाधीन पेट्रोल पम्प से 600 मीटर दूर है।

प्रश्नाधीन भूमि स्थल अतः उपरोक्तानुसार खसरा प्रतिलिपी, स्थल पंचनामा सहित प्रतिवेदन

श्रीमान् की ओर अग्रिम कार्यवाही हेतु प्रेषित।

संलग्न:- पंचनामा, खसरा प्रतिलिपी, नजरी नक्शा

नायब तहसीलदार
तहसील हुजूर, भोपाल
जिला-भोपाल



क्षेत्रीय कार्यालय
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल



Telephone:- 0755-2466392 Email:- romppcb_bpl@rediffmail.com

क्रमांक 1340 /क्षेका/प्रनिबो/2024 भोपाल, दिनांक 19/06/2024

प्रति,

श्री आशुतोष शर्मा,
अनुविभागीय अधिकारी,
तहसील हुजूर,
भोपाल म.प्र.

विषय:- माननीय एनजीटी के प्रकरण क्र. 73/2024 सी जेड (अरुण कुमार शर्मा विरुद्ध म.प्र. शासन व अन्य) के संबंध में ।

उपरोक्त विषयान्तर्गत लेख है कि माननीय एनजीटी भोपाल बेंच के प्रकरण क्र. 73/2024 में संयुक्त दल का गठन किया गया था, जिसमें कलेक्टर कार्यालय, पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन एवं म.प्र. प्रदूषण नियंत्रण बोर्ड के सदस्यों द्वारा दिनांक 07.06.2024 को निरीक्षण किया गया था।

उपरोक्त पिटीशन में उल्लेखित पेट्रोल पंप खसरा क्र. 109/1/2 (एस), ईटखेड़ी सड़क, तहसील हुजूर, जिला भोपाल म.प्र. पर प्रस्तावित हैं। पिटीशन के अनुसार उक्त स्थल के समीप खसरा क्र. 108, 109/2, 109/1/1(एस) पर आवासीय प्रायोजन के अंतर्गत क्रमशः अंजनी नंदन धाम एवं रामनगर आवासीय कॉलोनी स्थापित है। पिटीशन के अनुसार पेट्रोल पंप से 50 मीटर पर शासकीय उच्चतर माध्यमिक विद्यालय साथ ही पास में अस्पताल भी स्थित है। कृपया इस संबंध में आपके रिकार्ड अनुसार उक्त पेट्रोल पंप के आस-पास स्थित डेजिगनेटेड रहवासी क्षेत्र, स्कूल एवं अस्पताल की जानकारी प्रदान करने का कष्ट करें।


क्षेत्रीय अधिकारी

प्रति,

नायब तहसीलदार महोदय
तहसील हुजूर
जिला भोपाल।

विषय:- माननीय एनजीटी के प्रकरण क्रमांक 73/2024 सी जेड (अरुण कुमार शर्मा विरुद्ध म0प्र0 शासन व अन्य) के संबंध में।

संदर्भ:- क्षेत्रीय कार्यालय मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड पर्यावरण के पत्र क्रमांक 1340
क्षेका/प्रनिबो/2024 भोपाल दिनांक 19.06.2024।

—00—

उक्त संबंध में माननीय एनजीटी बेंच के द्वारा उपरोक्त पिटीशन में उल्लेखित पेट्रोल पंप में चाही गई बिन्दुओं पर राजस्व निरीक्षक एवं हल्का पटवारी द्वारा संयुक्त रूप से स्थल निरीक्षण किया गया। मौके निरीक्षण उपरांत माननीय एनजीटी बेंच के प्रकरण क्रमांक 73/2024 के बिन्दुओं की जानकारी निम्नानुसार है:-

01	पेट्रोल पंप ग्राम ईटखेड़ी सड़क, तहसील हुजूर, जिला भोपाल स्थित भूमि खसरा क्रमांक 109/1/2 पर प्रस्तावित है।	उक्त पेट्रोल पम्प प्रश्नाधीन भूमि खसरा क्रमांक 109 के अंशभाग बंटान एवं खसरा क्रमांक 109/1/2 रकबा 0.1900हे0 जो कि अमन एहमद खान आ0 जमील एहमद खान के नाम व्यावसायिक प्रयोजन में दर्ज है।
02	उक्त स्थल के समीप खसरा क्रमांक 108, 109/2, 109/1/1 पर आवासीय प्रायोजन के अंतर्गत क्रमशः अंजनी नंदन धाम एवं रामनगर आवासीय कॉलोनी स्थापित है।	खसरा क्रमांक 108, 109/2, 109/1/1 पर आवासीय प्रायोजन के अंतर्गत क्रमशः अंजनी नंदन धाम एवं रामनगर आवासीय अवैध कालोनी स्थापित है।
03	पेट्रोल पम्प से 50 मीटर पर शासकीय उच्चतर माध्यमिक विद्यालय साथ ही पास में अस्पताल भी स्थित है।	पेट्रोल पम्प से 50 मीटर की परिधि के दायरे में कोई अस्तपाल या शासकीय व निजी स्कूल विद्यालय नहीं है एवं निर्माणाधीन पेट्रोल पम्प के फ्यूल सैक्सन से 50 मीटर की परिधि में वर्तमान में कोई आवासीय गतिविधि संचालित नहीं है।
04	उक्त पेट्रोल पम्प के आस-पास स्थित डेजिगनेटेड रहवासी क्षेत्र, स्कूल एवं अस्पताल की जानकारी	उक्त पेट्रोल पम्प के आस-पास स्थित डेजिगनेटेड रहवासी क्षेत्र, स्कूल एवं अस्पताल 50 मीटर परिधि में नहीं है। ग्राम ईटखेड़ी सड़क की ग्राम की पंरपरागत वसाहत/आबादी स्थल निर्माणाधीन पेट्रोल पम्प से 600 मीटर दूर है।

प्रश्नाधीन भूमि प्रतिवेदन श्रीमान् की ओर अग्रिम कार्यवाही हेतु प्रेषित।

संलग्न:- पंचनामा, खसरा प्रतिलिपी, नजरी नक्शा

राजस्व निरीक्षक

मण्डल 01

तहसील हुजूर, भोपाल

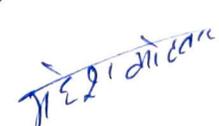
हल्का पटवारी

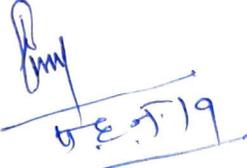
प0ह0न0 19

तहसील हुजूर, भोपाल

हम उपरोक्त पंचनामा यह रखी करते हैं कि आज दिनांक के
 एका पत्रकारिता, शास्त्र विज्ञान, ग्राम इन्वेस्टी एड्स के उपरोक्त
 क्षेत्र क्षेत्रीय कार्यालय स.प. प्रदूषण नियंत्रण बोर्ड के पत्र क्र.
 1340 दि. 19-6-24 के संवत् के क्र. 10 महीना शास्त्र
 दुकान के निर्देश के पालन के प्रस्तावित स्थल खसम नंबर
 109/1/2 रकबा 0.1900 है जो कि अमन एहमद खान पुत्र
 समीर एहमद खान के नाम व्यवसायिक प्रयोजन में पत्र है
 का स्थल निर्माण किया गया निर्माणधीन पेंडोल पेंस
 के स्थल खसमन से 50 मीटर की परिधि में वर्तमान में
 कोई आवासीय गतिविधि संचालित नहीं है नव निर्मित
 शासकीय विद्यालय (एड्स) की दूरी 118 मीटर दूरी पर
 स्थित है 50 ~~मीटर~~ मीटर के दायरे में अस्पताल या
 पिकेतालय नहीं है। प्रस्तावित स्थल के उत्तर दिशा
 में साई दुर्ग वीर अंडर की दुकान है जोकी दूरी 30 मीटर
 है पूर्व दिशा में मोपाल वैरिफा मुख्य S.H. 23 रोड है व
 जायु छिमान डेडेंड डेडेंड वकेशप है 4 दुकान वही दूरी है
 जिसे व्यवसायिक गतिविधि संचालित है। दक्षिण दिशा में
 अर्धनिर्मित स्ट्रक्चर व रिक्त भूमि है जोकी दूरी 35 मीटर
 है। दक्षिण दिशा में पंचनामा में अमन एहमद की व अन्य
 भूमि/वकी की कृषि प्रयोजन की भूमि की स्वेच्छ से
 परिवर्तित कराई गई व्यवसायिक व आवासीय भूमि है जो
 वर्तमान में रिक्त है। ग्राम इन्वेस्टी एड्स की परम्परागत आवासीय
 भूमि निर्माणधीन पेंडोल पेंस वकेशप 600 मीटर की दूरी
 पर स्थित है (बाल पंचनामा तैयार कर प्रमाणित करवाया)

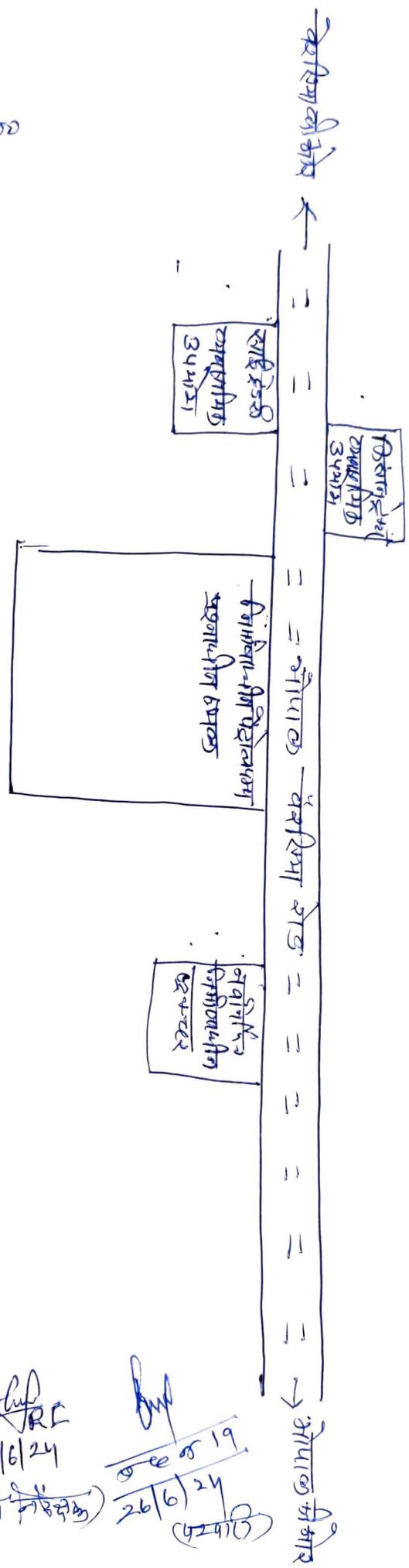
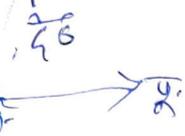


नजरी नक्शा

विक्रमवाणीत पेट्रोलपम्प
 ख.नं. 109/1/2 रकवा 0.1900
 धाम इटखेडी ठा.क



[Signature]
 26/6/24
 (राजेश्वर महिचोक)

[Signature]
 26/6/24
 (पद्माली)



खसरा

प्रथम एक (पृष्ठ 6 देखिए)

गोवा प्रदेश भू-राजस्व संहिता (भू-संरक्षण तथा भू-अभिलेख) विभाग, 2020

गाम: ईटलेडी सड़क	पटवारी हल्का: ईटलेडी सड़क	तहसील: हुजूर	जिला: भीमावर	सं: 2024-2025												
भूमि के भाग की सूचीक आईडी	भूमि के भाग का प्रकार (संरक्षण संख्याक/व्यक्त संख्याक)	भू-स्वाम संख्याक(व्यक्त की दशा में)	1. क्षेत्रफल (हेक्टर/वर्ग मीटर में) 2. भूमि उपयोग जिसके लिए निर्धारण किया गया है 3. भू-राजस्व/भू-आटक (र. में)	1. भूमि/पति का नाम, उसकी माता/पिता/पति का नाम तथा निवास का पता 2. शासकीय भूमि	घटौक भूमि/स्वामी का अंश	1. सरकारी घट्टेदार का नाम, उसकी माता/पिता/पति का नाम तथा निवास का पता 2. पुराने मासिक भूमि 3. अन्य अर्थ	मौलिक कृषक (यदि कोई हो) का नाम, उसकी माता/पिता/पति का नाम तथा निवास का पता	भूमि पर निरंतरता तथा पेशा 1. बंधक 2. इन्टिबंदक 3. भू-अर्जन प्रक्रियाधीन	फारम के दली फारम संख्याक 1. लकी 2. ली 3. जलवा 4. अन्य	फारम के अधीन का कतल	1. भूमि के विवरण संबंधी अभिलेखि 2. भूमि पर अधिग्रहण/पेशा 3. अन्य अभिलेखियां 4. वर्ष के दौरान अधिग्रहण संख्याक (1) से (9) तक में अभिलेखि विवरण के आदेश					
1	2	3	4	5	6	7	8	9	10	11	12					
1121910816 S1BK91DACF10H0	108 (S)	12100 हेक्टर	10570/2100	अधिसूचित क्षेत्र का भूमि/पति का नाम, उसकी माता/पिता/पति का नाम तथा निवास का पता पता: निस: कुमार अश्रवाव बलित आह्ला आ जयराम आह्ला तोपन सिंह गौरावत ठाकुर गोपाल सिंह ठाकुर आ सुमान सिंह पता: नि: राम हुजूर भीमावर मध्य प्रदेश भूमि स्वामी	56/121 0	दिनेश जीहरी पत्नी हरिशंकर जीहरी श्रीमती अर्चना जीहरी पत्नी श्री दिनेश जीहरी पता: नि: म न 421 न्यू अशोका गार्डन भीमावर मध्य प्रदेश भूमि स्वामी	56/121 0	रुचि विश्वकर्मा पत्नी श्री ब्रजकिशोर विश्वकर्मा पता: नि: म न 5704 पचवटी कॉलोनी फेस 02 बंधन शादी हाल के सामने करौट बंधन शादी हाल के सामने करौट भीमावर मध्य प्रदेश भूमि स्वामी	84/121 0	मौजिक राठौर पति दीपक राठौर पता: इब्राहिम गंज इब्राहिम गंज भीमावर मध्य प्रदेश भूमि स्वामी	88/121 0	हमिदा जैन पत्नी रजम कुमार जैन पता: मोटी बंगला देवास मोटी बंगला देवास देवास मध्य प्रदेश भूमि स्वामी	56/121 0	लक्ष्मीबाई पत्नी मुकुंदा पता: बगोदिया करौटिया भीमावर मध्य प्रदेश भूमि स्वामी	56/121 0	न्यायालय नाथब तहसीलदार के प्रकरण क्र. 4445/ अ-6/2020-21 आदेश दि. 28/03/2021 के अनुसार भू-अभिलेख अद्यतित। न्यायालय अनुविभागीय अधिकारी के प्रकरण क्र. 0145/ अभीम/2021-22, आदेश दि. 07/02/2022 के अनुसार भू-अभिलेख अद्यतित। जयपतीन की सूचना क्र. 22027243650 पता न. 051/9999999/0029/03/22/086055 रजि न. 278300 दिनांक की सूचना क्र. 002/22/086055 रजि न. 28/03/2022 की की गयी। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 2679/ अ-6/2022-23, आदेश दि. 12/09/2022 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 2680/ अ-6/2022-23, आदेश दि. 12/09/2022 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 5120/ अ-6/2022-23, आदेश दि. 02/02/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 3426/ अ-6/2022-23, आदेश दि. 04/11/2022 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 3075/ अ-6/2022-23, आदेश दि. 18/10/2022 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 5943/ अ-6/2022-23, आदेश दि. 13/03/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 4748/ अ-6/2022-23, आदेश दि. 13/04/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 1644/ अ-6/2023-24, आदेश दि. 30/06/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 1648/ अ-6/2023-24, आदेश दि. 30/06/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 1649/ अ-6/2023-24, आदेश दि. 30/06/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 1850/ अ-6/2023-24, आदेश दि. 30/06/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 1642/ अ-6/2023-24, आदेश दि. 30/06/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 1646/ अ-6/2023-24, आदेश दि. 30/06/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 2772/ अ-6/2023-24, आदेश दि. 11/08/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 2774/ अ-6/2023-24, आदेश दि. 11/08/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 2773/ अ-6/2023-24, आदेश दि. 11/08/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 2340/ अ-6/2023-24, आदेश दि. 21/11/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथब तहसीलदार के प्रकरण क्र. 5467/ अ-6/2023-24, आदेश दि. 11/01/2024 के अनुसार भू-अभिलेख अद्यतित।



अशोक पिंगा हीरोराय पता न्यू जेब रोड दूनो अटिउ के पास रतन कालोनी कारोड न्यू जेब रोड दूनो अटिउ के पास रतन कालोनी करीद भोपाल मध्य प्रदेश भूमि स्वामी	96/121 0	
आवासीय		
कौशलन्याबाई पत्नी किशोरीलाल पता घरनाल घटनाल सीहोर मध्य प्रदेश भूमि स्वामी	56/121 0	
शिकमसिंह लक्ष्मण पुत्र जियालाल तहाकर पता गिर्नाती खेखेडा गिर्नाती खेखेडा सीहोर मध्य प्रदेश भूमि स्वामी	128/12 00	
नीनु पत्नी गुलाबसिंह पता चांदबड सीहोर चांदबड सीहोर भोपाल मध्य प्रदेश भूमि स्वामी	42/121 0	
सजना समू पत्नी श्री जिनोद समू पता नि २८ रतन कालोनी करीद कला भोपाल मध्य प्रदेश भूमि स्वामी	82/121 0	
कैलाशबाई पत्नी श्री श्यामनाथ पता नि एच न 45 चांदबड सीहोर मध्य प्रदेश भूमि स्वामी	111/12 00	
प्रदीप कुमार पाठक पित्त श्री भोपाल प्रसाद पाठक पता नि म न २५५ सेक्टर नए कौशलन्या पिक हीरोराय ८० फिट रोड क्लरा बैंक के पास ८० फिट रोड क्लरा बैंक के पास भोपाल मध्य प्रदेश भूमि स्वामी	48/121 0	
मंगलसिंह राजपूत पित्त श्री सुधर सिंह पता नि म न ३८ महागाई का बाग भोपाल मध्य प्रदेश भूमि स्वामी	56/121 0	

न्यायालय तहसीलदार के प्रकरण क्र. 5465/अ-6/2023-24, अदेश दि. 11/01/2024 के अनुसार भू-अभिलेख अद्यतित ।
न्यायालय तहसीलदार के प्रकरण क्र. 4565/अ-6/2023-24 अदेश दि. 23/11/2023 के अनुसार भू-अभिलेख अद्यतित ।
न्यायालय तहसीलदार के प्रकरण क्र. 1646/अ-6/2023-24, अदेश दि. 30/06/2023 के अनुसार भू-अभिलेख अद्यतित ।
न्यायालय तहसीलदार के प्रकरण क्र. 9471/अ-6/2023-24, अदेश दि. 19/05/2023 के अनुसार भू-अभिलेख अद्यतित ।

₹.24200.00

सुनीलबाई पत्नी श्री राजेश
पता नि 40/2/1 जोगीर कादंबहे
श्रीधर मध्य प्रदेश
भूमि स्वामी

56/121
0

श्रीमती पत्नी श्री विश्वम सिंह
पता नि 42 गाम कुठार पोस्ट
कुठार तह बैरसिया कुठार ओपान
मध्य प्रदेश
भूमि स्वामी

56/121
0

गायत्री तुषे पत्नी श्री शरद तुषे
पता नि म न 127 जमना
कोल्लोनी निशातपुरा ओपान मध्य
प्रदेश
भूमि स्वामी

42/121
0

सीमा पत्नी श्री जगत सिंह
पता नि गाम मोरी लहर भिंड
हाल नि ओपान ओपान मध्य प्रदेश
भूमि स्वामी

123/12
00

श्रीमती भागवती बाई पत्नी श्री
पिन्टू सिंह श्रीमती माला बाई पत्नी
श्री अमराज सिंह
पता नि गाम निपादिया जट
बैरसिया तह ओपान मध्य प्रदेश
भूमि स्वामी

111/12
00

शारदाबाई पत्नी श्री नारायण सिंह
श्रीमती सिलोचना मीणा पत्नी श्री
राजेश मीणा
पता नि म न 108 गाम व पोस्ट
कुठार ओपान मध्य प्रदेश
भूमि स्वामी

56/121
0

अतिशय जैन पिता मुकेश जैन
ममता जैन पत्नी श्री मुकेश जैन
पता नि एर गण जमना
अपीटिगेट चौकरी नगर लखवाडेडा
ओपान मध्य प्रदेश
भूमि स्वामी

111/12
00

धनकुमारबाई पत्नी श्री मुकेश कुमार
पता नि 34 गाम कुठार ओपान
मध्य प्रदेश
भूमि स्वामी

56/121
0



ग्राम-ईटलेडी सडक		पटवारी हलका-ईटलेडी सडक				तहसील-हनुजूर			जिला-भोपाल		सं. 2024-2025
भूमि के भाग की युक्तिक आंशिक	भूमि के भाग का प्रकार (सर्वेक्षण संख्या/प्लॉक संख्या)	भू-खण्ड संख्या/प्लॉक की दशा में	1. क्षेत्रफल (हेक्टेयर/वर्ग मीटर में) 2. भूमि उपयोग जिसके लिए निर्धारण किया गया है 3. भू-राजस्व/भू-आदक (र. में)	1. भूमिदागी का नाम, उसकी मातृ/पिता/पति का नाम तथा विवाह का पता 2. शासकीय भूमि	पटवारी भूमिदागी का अंश	1. सरकारी पटवारी का नाम, उसकी मातृ/पिता/पति का नाम तथा विवाह का पता 2. प्लॉक की संख्या 3. प्लॉक का नाम	गौरी कृष्ण (यदि कोई हो) का नाम, उसकी मातृ/पिता/पति का नाम तथा विवाह का पता	भूमि पर विवरण तथा पंजाब 1. बंधक 2. दृष्टिबंधक 3. भू-अर्जन 4. अन्य	कमाल के बगीचे	कमाल के बगीचे का पता	1. भूमि के शिर्षक/वर्गीकरण 2. भूमि पर विवरण /प्लॉक 3. अन्य अभिलेखियां 4. प्लॉक के दौरान कर्मचारी (1) (9) तक में विहित/व्यक्ति/गुणार के अभाव
1	2	3	4	5	6	7	8	9	10	11	12
1529346756 81BJMUDACFMBH0	109/2/2 (S)			श्रीमती सुनील कुंवर का नाम पता 8 शारदा नगर फेज 1 बैरसिया रोड भोपाल मध्य प्रदेश भूमि स्वामी	186/32 0						न्यायालय नाथ तहसीलदार के पत्राण क्र. 444/6/ अ-6/2020/21 आदेश दि. 26/03/2021 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 0145/अपील/2021-22, आदेश दि. 07/02/2022 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 2202466/3485 वालन क्र. राशि र. 150880 दिनांक की मुष्टि उपलब्ध अभिलेखी हनुजूर के द्वारा दिनांक 08/03/2022 को की गयी न्यायालय नाथ तहसीलदार के पत्राण क्र. 5514/अ-6/2021-22, आदेश दि. 25/03/2022 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 1621/अ-6/2022-23, आदेश दि. 25/07/2022 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 4439/अ-6/2022-23, आदेश दि. 28/12/2022 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 5119/अ-6/2022-23, आदेश दि. 02/02/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 5116/अ-6/2022-23, आदेश दि. 02/02/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 3421/अ-6/2022-23, आदेश दि. 04/11/2022 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 1741/अ-6/2022-23, आदेश दि. 28/09/2022 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 3076/अ-6/2022-23, आदेश दि. 18/10/2022 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 5943/अ-6/2022-23, आदेश दि. 13/03/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 1393/अ-6/2023-24, आदेश दि. 30/08/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 3169/अ-6/2023-24, आदेश दि. 22/08/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 5468/अ-6/2023-24, आदेश दि. 11/01/2024 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 4564/अ-6/2023-24, आदेश दि. 23/11/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 0597/अ-6/2023-24, आदेश दि. 22/05/2024 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नाथ तहसीलदार के पत्राण क्र. 0899/अ-6/2024-25, आदेश दि. 22/05/2024 के अनुसार भू-अभिलेख अद्यतित।
				सातसिंह ठाकुर पिता गौरिलाल ठाकुर पता कोरल कासा कानोनी पीपुल्स माल के पास भोपाल मध्य प्रदेश भूमि स्वामी	464/32 0						
				पियंका सेन पत्नी दीपक सेन पता रासलाखेड़ी बैरसिया रोड भोपाल रासलाखेड़ी बैरसिया रोड भोपाल मध्य प्रदेश भूमि स्वामी	42/328						
				हेमलता पत्नी इन्द्रसिंह पता रामखेड़ा खानखेड़ा भोपाल मध्य प्रदेश भूमि स्वामी	139/32 0						
				राजेश कुमार मालवीय पुत्र हल्के मालवीय पता बरठा कुर्वाई बरठा कुर्वाई विदिशा मध्य प्रदेश भूमि स्वामी	74/328						
				तुलसाबाई पत्नी राजू माली पता अरवालिया बैरसिया रोड अरवालिया बैरसिया रोड भोपाल मध्य प्रदेश भूमि स्वामी	278/32 0						
				रेखा बाई पत्नी श्री बन्नाराम पता नि हाउस न 10 बैरसिया रोड अरवालिया भोपाल मध्य प्रदेश	464/32 0						

Specimen copy

✓
व्यावसायिक

	भूमि स्वामी	
	मौनबाई पत्नी श्री विश्वाम सिंह पता नि 42 गाम कुलार पोस्ट कुलार तहसील बरसेना जिला भोजपुर मध्य प्रदेश भूमि स्वामी	18/328 0
	शैला भार्गव पत्नी श्री देवेन्द्र भार्गव पता नि 42 गाम देल्लोद भोजपुर मध्य प्रदेश भूमि स्वामी	93/328 0
	केशवसिंह पिता श्री टीलत सिंह पता नि गाम रामसेडा भोजपुर मध्य प्रदेश भूमि स्वामी	186/32 0
	शन्नो बाई पत्नी श्री महाराज सिंह पता नि न न 16 बंसिया रोड गाम अरवलिया भोजपुर मध्य प्रदेश भूमि स्वामी	279/32 0
₹.13120.00	धारु सिंह पिता श्री राजाराम जमना प्रसाद उर्फ कैलाश आ श्री राजाराम राधेश्याम राजपूत आ श्री राजाराम राजपूत पता नि भोजपुर भोजपुर मध्य प्रदेश भूमि स्वामी	284/32 0
	राजबाई पत्नी श्री योगाराम पता नि न न 26 बरसेना कला भोजपुर मध्य प्रदेश भूमि स्वामी	74/328 0
	गौरा पत्नी खुशीलाल पता नि ईटखेडी पारभा अरवलिया बरसेना रोड भोजपुर मध्य प्रदेश भूमि स्वामी	372/32 0
	श्रीमतीमीनाबाईसाहू पत्नी श्री मुकेश साहू पता 18 कांठी बरसेना भोजपुर मध्य प्रदेश भूमि स्वामी	139/32 0

				अज्ञातीकेवेलपसोभगिदार अहलत अहावाल मन्दिआहूजापुनवयारमआहूजातोअन सिरदाकुपुवगोदेवाल हाकुनोपालशिहताकुपुवकुमानसिहल कर पुन राकेम कुमार अघवाल पता ओपाल मय पदेश भूमि स्वामी	95328					
				श्रीमतीबसतीकाठ पत्नी श्री लुकम काठ पता गाम शाहपुर ओपाल मय पदेश भूमि स्वामी	93328					

नोट -

1. यह पत्र केवल पानी की जानकारी के लिये है।
2. इसका उपयोग किसी भी न्यायालय में शह्य के रूप में नहीं किया जा सकता है।
3. डिजिटली साइल बनेके के लिए लोक सेवा केंद्र से, एम. पी. ऑनलाइन से अपना ऑनलाइन आवेदन करें।
4. प्रिण्टिड में सुधार/संशोधन हेतु संबंधित जिला/तहसील कार्यालय में संपर्क करें।

			जगजीवन साहू पिता श्री देवीराम साहू पता नि 194 गली न 07 नई जेल रोड कृष्ण नगर कोयंबी करीब भोपाल मध्य प्रदेश भूमि स्वामी	111/43 0					
	₹. 8640.00		सुखिचामाई पत्नी श्री कैलाश पता नि गाम व पोस्ट चांदबड जागीर सीहोर मध्य प्रदेश भूमि स्वामी	111/43 0					
			सुनील साहू पिता श्री कमल सिंह पता नि बाई 12 धियदर्शनी कैरसिया भोपाल मध्य प्रदेश भूमि स्वामी	111/43 0					
			श्रीमतीअनीताशारवटे पत्नी श्री संजय शारवटे पता धियदर्शनी भोपाल मध्य प्रदेश भूमि स्वामी	93/432					

नोट :-

1. यह पत्र केवल प्राची की जानकारी के लिये है।
2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
3. डिजिटली साइड कोपी के लिए लोक सेवा केंद्र से, एम. पी. ऑनलाइन से जयवा ऑनलाइन आवेदन करें।
4. एक्टिविटी में सुधार/संशोधन हेतु संबंधित जिला/तहसील कार्यालय में संपर्क करें।

ग्राम: ईटखेड़ी सड़क			पटवारी हल्का: ईटखेड़ी सड़क			तहसील: हुजूर			जिला: भीमाल		वर्ष: 2024-2025
भूमि के भाग की युक्ति आईडी	भूमि के भाग का प्रकार (सर्वहारा/संस्था/संस्था/संस्था)	भू-खण्ड संख्या/संस्था/संस्था/संस्था	1. क्षेत्रफल (हेक्टेयर/घंटा मीटर में) 2. भूमि उपयोग जिसके लिए निर्धारित किया गया है 3. भू-संस्करण/भू-आटक (क. में)	1. भूमिस्वामी का नाम, उरासी माता/पिता/पति का नाम तथा निवास का पता 2. शासकीय भूमि	पटवारी भूमिस्वामी का अंश	1. सरकारी पटवारी का नाम, उरासी माता/पिता/पति का नाम तथा निवास का पता 2. पंचायत भूमि 3. अन्य भूमि	सर्वेक्षी कृषक (यदि कोई हो) का नाम, उरासी माता/पिता/पति का नाम तथा निवास का पता	भूमि पर शिल्पसम तथा प्रकार 1. कपक 2. हथिबंधक 3. भू-अर्जन प्रक्रियाधीन	फसल के ब्यौरे	1. भूमि के विवरण संबंधी परिभाषित 2. भूमि पर बंधन/पुस्तक 3. अन्य अभिलेख/परिष्कार 4. वर्ष के दौरान कुल मूल्य (1) और (9) तक में अभिलेखों में गुण के आधार पर	
1	2	3	4	5	6	7	8	9	10	11	12
1565492905 816KLDACFL110	109/11/1-2 (S)		0.0380 हेक्टेयर	मेरुसंकेत नं. 109/11/1-2 (S) के तहत स्थित। पदमहादुरादादा आरामजोतिरामनाथदादा खिलानसिंहवांस्की पुत्र प्यार सिंह सोलंकी पता भीमाल मध्य प्रदेश भूमि स्वामी	4424/5 6S						न्यायालय नायब तहसीलदार के प्रकरण क्र. 4446/ अ-6/2020-21 आदेश दि. 26/03/2021 के अनुसार भू-अभिलेख अद्यतित। न्यायालय अनुविभागीय अधिकारी के प्रकरण क्र. 0377/ अ-6/2020-21, आदेश दि. 12/07/2021 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नायब तहसीलदार के प्रकरण क्र. 3486/ अ-6/2021-22, आदेश दि. 24/12/2021 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नायब तहसीलदार के प्रकरण क्र. 3945/ अ-6/2021-22, आदेश दि. 14/02/2022 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नायब तहसीलदार के प्रकरण क्र. 051/999999/029/05/22/135644 राशि रु. 174800 दिनांक की पुष्टि उपखण्ड अधिकारी हुजूर के द्वारा दिनांक 08/06/2022 को की गयी न्यायालय नायब तहसीलदार के प्रकरण क्र. 1619/ अ-6/2022-23, आदेश दि. 25/07/2022 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नायब तहसीलदार के प्रकरण क्र. 1620/ अ-6/2022-23, आदेश दि. 25/07/2022 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नायब तहसीलदार के प्रकरण क्र. 3425/ अ-6/2022-23, आदेश दि. 04/11/2022 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नायब तहसीलदार के प्रकरण क्र. 4109/ अ-6/2022-23, आदेश दि. 10/01/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नायब तहसीलदार के प्रकरण क्र. 0228/ अ-6/2023-24, आदेश दि. 28/04/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नायब तहसीलदार के प्रकरण क्र. 0229/ अ-6/2023-24, आदेश दि. 28/04/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नायब तहसीलदार के प्रकरण क्र. 1145/ अ-6/2023-24, आदेश दि. 07/06/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नायब तहसीलदार के प्रकरण क्र. 1138/ अ-6/2023-24, आदेश दि. 07/06/2023 के अनुसार भू-अभिलेख अद्यतित। न्यायालय नायब तहसीलदार के प्रकरण क्र. 0229/ अ-6/2023-24, आदेश दि. 28/04/2023 के अनुसार भू-अभिलेख अद्यतित। व्यपवर्तन की सूचना क्र. 22058578923 धारणा क्र. राशि रु. 8810 दिनांक की पुष्टि उपखण्ड अधिकारी हुजूर के द्वारा दिनांक 17/08/2023 को की गयी
			व्यावसायिक	केलन साहू पुत्र श्री हेमराज साहू पता नि म न 15 राम कांठी बखेड़ा पोस्ट रायपुर भीमाल मध्य प्रदेश भूमि स्वामी	56/536						
				शकुनबाई पत्नी देवी पगड पता नि म न 938 शिव नगर कर्तौली भीमाल मध्य प्रदेश भूमि स्वामी	167/53 5						
			र.1356.00	अमित कुशवाहा पुत्र श्री कैलाश सिंह कुशवाहा पता नि म न ए 54 एचजर श्रीन क्वार्ट भीमाल मध्य प्रदेश भूमि स्वामी	56/536						
				मैता सिंह पत्नी श्री जितरुद सिंह पता नि 05 काशीपुरी कर्तौली चिव मंदिर के सामने बड़वाड़ रोड नैवारी नेवारी भीमाल मध्य प्रदेश भूमि स्वामी	174/53 5						
				रजनीसाहू पत्नी श्री पवन कुमार पता 18 कांठी बखेड़ा भीमाल	149/53 5						

specimen copy

मध्य प्रदेश
शुद्धि स्वामी

नोट :-

1. यह प्रश्न केवल प्राचीन की जानकारी के लिये है।
2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
3. लिखित साफ़ कपी के लिए लोक सेवा बंद से, एम. पी. ऑनलाइन से अधिकांश ऑनलाइन आवेदन करें।
4. प्रश्नपत्रों में सुधार/संशोधन हेतु संबंधित जिला/तहसील कार्यालय में संपर्क करें।



मध्य प्रदेश कायदा विभाग, भू-अभिलेख

खसरा

प्रथम एक (प्रियम 6 दिवस)

मध्य प्रदेश भू-राजस्व अधिनियम (भू-संरक्षण तथा भू-अभिलेख) अधिनियम, 2020

खसरा संख्या	मूनि के नाम का पत्ता (सर्वेक्षण संख्या/खसरा संख्या)	मू-खण्ड संख्या(खसरा की देश में)	परकारी हल्का/इंटरलोकी संख्या	पट्टा संख्या	तहसील/तहसील	जिला/भोपाल	वर्ष: 2024-2025
1	2	3	4	5	6	7	8
1565492894	109/1/1/1/1		02006 इंटरलोक	2884/5	तहसील मुजफ्फरपुर	जिला/भोपाल	1. मूनि के नाम का पत्ता (सर्वेक्षण संख्या/खसरा संख्या) 2. मूनि के नाम का पत्ता (सर्वेक्षण संख्या/खसरा संख्या) 3. मू-खण्ड संख्या (सर्वेक्षण की देश में) 4. मू-राजस्व/भू-आदक (र. में)
81BKLLDACL1140	(S)		मेव संकेत/सर्वेक्षण संख्या/खसरा संख्या/तहसील/जिला/भोपाल	65	तहसील मुजफ्फरपुर	जिला/भोपाल	1. मूनि के नाम का पत्ता (सर्वेक्षण संख्या/खसरा संख्या) 2. मूनि के नाम का पत्ता (सर्वेक्षण संख्या/खसरा संख्या) 3. मू-खण्ड संख्या (सर्वेक्षण की देश में) 4. मू-राजस्व/भू-आदक (र. में)
			पंचवट्टा/चादत/आदम/जति/शेख/नाथ/गदत/खिलान/शेख/सोवकी पुत्र प्यार सिंह सोलंकी पता भोपाल मध्य प्रदेश भूमि स्वामी	65/536			
			अकिता पुत्र राजनारायण पता रासलाखंडी नर हुजुर भोपाल मध्य प्रदेश भूमि स्वामी	111/53			
			समस्ता पत्नी हमारीसिंह पता खामखंडा खामखंडा भोपाल मध्य प्रदेश भूमि स्वामी	5			
			नीतुसिंह पति लक्ष्मणसिंह पता खामखंडा खामखंडा भोपाल मध्य प्रदेश भूमि स्वामी	167/53			
			अमन अहमद खान पता उज्जैन अहमद खान पता एयरपोर्ट रोड एयरपोर्ट रोड भोपाल मध्य प्रदेश भूमि स्वामी	1030/5			
			केलास राधेश्याम निवांण पता बड़ोडमल निरगन पता गणेश नगर नारियलखंडा हुजुर गणेश नगर नारियलखंडा हुजुर भोपाल मध्य प्रदेश भूमि स्वामी	167/53			
			मनिन्दर सिंह पुत्र श्री मलवीत	339/63			

Specimen copy

न्यायालय नाथब तहसीलदार के पत्रण क्र. 1446/अ-6/2020-21 आदेश दि. 26/03/2021 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय अनुलिभागीय अधिकारी के पत्रण क्र. 0377/अ-6/2020-21, आदेश दि. 12/01/2021 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय नाथब तहसीलदार के पत्रण क्र. 1426/अ-6/2021-22, आदेश दि. 24/12/2021 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय नाथब तहसीलदार के पत्रण क्र. 1945/अ-6/2021-22, आदेश दि. 14/02/2022 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय नाथब तहसीलदार के पत्रण क्र. 22030114561 वालन क्र. 051/9999999/0029/05/22/135644 रजि. क्र. 174800 दिनांक की पुष्टि उपखण्ड अधिकारी हुजुर के द्वारा दिनांक 08/06/2022 को की गयी।
 न्यायालय नाथब तहसीलदार के पत्रण क्र. 1619/अ-6/2022-23, आदेश दि. 25/07/2022 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय नाथब तहसीलदार के पत्रण क्र. 1620/अ-6/2022-23, आदेश दि. 25/07/2022 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय नाथब तहसीलदार के पत्रण क्र. 3425/अ-6/2022-23, आदेश दि. 04/11/2022 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय नाथब तहसीलदार के पत्रण क्र. 4199/अ-6/2022-23, आदेश दि. 10/01/2023 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय नाथब तहसीलदार के पत्रण क्र. 0228/अ-6/2023-24, आदेश दि. 28/04/2023 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय नाथब तहसीलदार के पत्रण क्र. 0229/अ-6/2023-24, आदेश दि. 28/04/2023 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय नाथब तहसीलदार के पत्रण क्र. 1145/अ-6/2023-24, आदेश दि. 07/06/2023 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय नाथब तहसीलदार के पत्रण क्र. 1138/अ-6/2023-24, आदेश दि. 07/06/2023 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय नाथब तहसीलदार के पत्रण क्र. 0229/अ-6/2023-24, आदेश दि. 28/04/2023 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय नाथब तहसीलदार के पत्रण क्र. 5855/अ-6/2022-23, आदेश दि. 17/03/2023 के अनुसार भू-अभिलेख अद्यतित।
 खसरा क्र. 109/1/1/1/1 में से रक्बा 0.1030 को दस्तावेज क्र. MP059692023A12432515 दिनांक 05-OCT-23 से AMAN AHMAD KHAN को विक्रय किया गया।
 न्यायालय तहसीलदार के पत्रण क्र. 4135/अ-6/2023-24, आदेश दि. 11/01/2024 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय तहसीलदार के पत्रण क्र. 5458/अ-6/2023-24, आदेश दि. 10/01/2024 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय तहसीलदार के पत्रण क्र. 5459/अ-6/2023-24, आदेश दि. 11/01/2024 के अनुसार भू-अभिलेख अद्यतित।
 न्यायालय नाथब तहसीलदार के पत्रण क्र. 0977/अ-6/2023-24, आदेश दि. 07/06/2023 के अनुसार भू-अभिलेख अद्यतित।

		शिव पत्नी श्री 01 शिवराज शर्मा हृदयेश बर्बाई कर्नाट अजयपुर भोपाल मध्य प्रदेश भूमि स्वामी	6					
		केलन साहू पुत्र श्री शिवराज साहू पत्नी मि म न 15 शिव कर्नाट बराबंझा पोस्ट रायपुर भोपाल मध्य प्रदेश भूमि स्वामी	56/536					
	₹.2513.00	शकुनसाई पत्नी बेनी प्रसाद पत्नी मि म न 938 शिव मारा कौलोनी अजयपुर भोपाल मध्य प्रदेश भूमि स्वामी	167/53 5					
		अनिल कुशाग्रहा पुत्र श्री कैलाश शिव कुशाग्रहा पत्नी मि म न ए 54 एल्कबर गौन कर्नाट भोपाल मध्य प्रदेश भूमि स्वामी	56/536					
		गीता सिंह पत्नी श्री जितेन्द्र सिंह पत्नी मि 05 बरौपुरी कौलोनी शिव मोहिन के नामने बडबई गेड नैचरी नवरी भोपाल मध्य प्रदेश भूमि स्वामी	174/53 5					
		रजनीसाहू पत्नी श्री पवन कुमार पत्नी 18 काठी बरबंझा भोपाल मध्य प्रदेश भूमि स्वामी	149/53 5					

नोट :-

1. यह पत्र केवल जाही की जानकारी के लिये है।
2. इसका उपयोग किसी भी तयारवाज में साक्ष्य के रूप में नहीं किया जा सकता है।
3. क्विंटनी साइट कोपी के लिए लोक सेवा केंद्र रा. एम. पी. अंजनगढ़न से अथवा ऑनलाइन उपलब्ध करें।
4. क्विंटनी में त्रुटि/संशोधन हेतु संबंधित जिला/तहसील कार्यालय में संपर्क करें।



Consent Order

M.P. Pollution Control Board - Bhopal
E - 5, Arera Colony
Bhopal 16
Bhopal
Tele : 0755- 2466392, 4278342

GREEN-SMALL

CTE-Fresh

CONSENT NO:

PCB ID: 154696

Annexure IV

Outward No:24612,19/07/2023

Consent No:CTE-114437

To,
The Occupier,
M/s. Reliance Bp Mobility Limited (Ms.Super Fuels India) Petrol Pump,
Khasara No.: 109/1/2 (S),
Village:Intkhedi Sadak, Teh.: Huzur,
Dist : Bhopal (M.P.)

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 1275054 Dt. 16/06/2023

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish up to for setting up of an industrial plant/activities at Village: Intkhedi Sadak , Hujur, Bhopal

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** Khasara No.: 109/1/2 (S), Village:Intkhedi Sadak, Teh.: Huzur, Bhopal (M.P.)
- b. **The capital investment in lakhs:** Rs. 90 Lakhs
- c. **Product & Production Capacity:**

Product	Qty / year
Captive Power generated by DG Set	15.000 KVA
HSD Storage & Dispensing	54.000 KLT
MS Storage & Dispensing	30.000 KLT

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



Signature Not Verified
Digitally Signed by : BRAJESH SHARMA, E.E.
Date: 19/07/2023 02:23:49 PM



BRAJESH SHARMA
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 4YNLK2L2YF



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage of the unit shall not exceed 0.700 KL/day
2. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.
3. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.
4. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions
5. Compilation of Monitoring data-
 - i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
 - ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
 - iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.
6. Recording of Monitoring Activities & Results-
 - i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
 - ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
 - iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
 - iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.
7. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.
8. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.
9. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.
10. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

 - i. where unavoidable to prevent loss of life or severe property damage, or
 - ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.
11. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.
12. After establishment of Petrol pump institute shall apply for consent to operate before commissioning of petrol pump/retail outlet.
13. If Retail outlets belongs within 50 meter to 100 meter from the nearest point of surface water body shall have secondary



containment by way of double walled tanks or concrete protection walls around underground storage tanks. Groundwater and soil quality monitoring shall also be conducted by OMCs before installation of new fuel retail outlet and also once a year through E (P) Acts, 1986 approved labs for those retail outlets coming up within 100 meter from nearest point of surface water bodies.

Additional Water condition:-

1. Unit shall provide complete concrete floor in the activity area along with peripheral storm water drain network.
2. Unit shall provide preliminary storm water treatment facility at terminal point of storm water drain network having adequate oil & grease trap and grit chamber.

Unit shall provide all measures to prevent leakage of HSD / MS from storage tanks into basement soil to prevent any possibility of ground water pollution.



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1.The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of Section	capacity	Stack Height	Fuel	Control Equipment to be installed	PM, Sox, NOx (mg/NM3)
D.G. Set	15 KVA	7	HSD- 2.50Lit./hr.	Acoustic enclosure, Muffler	As per MoEF Standard
Multiple Dispensing	---	---	----	Ventilated Working Area & Petroleum oil fumes control / recovery system	Petroleum Fumes

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. Oil marketing company and occupier of retail outlets must ensure that new petrol pump should be at least 50 meters away from school, hospital and residential areas.

8. If Petrol pump located within 50 meters radius of any school, hospital and residential complex it shall must obey the rules of Petroleum and Explosive safety organization. No high-tension wire should be passed through outlet.

9. Oil company and occupier of retail outlet shall install the vapor recovery system (VRS) at those station where about 300-kilo liters of oil is sold every month.

10. Unit shall take effective steps for extensive of tree plantation of the local species spacing around the unit premises for general improvement of environmental conditions.



GENERAL CONDITIONS:

1. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
2. This consent / authorization is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the same.
3. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
4. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
5. Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.
6. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization.
7. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
8. Industry shall obtain membership of Emergency Response Center of the Board if needed.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

Additional condition:- (if any) :-

1. Unit shall apply for Authorization under HW Rule 2016 at the time of CCA Application.



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 4YNLK2L2YF

For and on behalf of
M.P. P

BRAJESH SHARMA
Regional Officer



CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

January 07, 2020

B-13011/1/2019-20/AQM 10802-10847
OFFICE MEMORANDUM

Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors -regarding.

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.


(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

To.

- 1. As per List Enclosed

Copy to:

- 1. Joint Secretary
CP Division
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi - 110 003

- 2. PS to CCB

- 3. PS to MS

AEET

please circulate to all
RD's & GIC
17/1

SEC (CCB)


17/1/20

GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DU's shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
11. All Retail Outlets shall provide overfill alarm through automation.
12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.

B. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:

1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:
 - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
 - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
 - d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

D. Installation, Operation and maintenance of Vapour Recovery System:

1. All **new retail** outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any **new retail** outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.

6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.

E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

F. Measures for protection of Worker's Health

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

H. Siting criteria of Retail Outlets:

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.



B-13011/1/2019-20/AQM

August 16, 2021

OFFICE MEMORANDUM

Sub: Addendum to the Guidelines for Setting Up of New Petrol Pumps issued on January 07, 2020 -regarding.

CPCB in compliance of the Hon'ble National Green Tribunal order dated January 18, 2019 in O.A. No. 86/2019: Gyanprakash @ Pappu Singh Vs UoI & Ors. issued guidelines for Setting Up of New Petrol Pumps vide O.M. No. B-13011/1/2019-20/AQM/10809 dated January 07, 2020.

Hon'ble NGT vide further orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M.P & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was referred to the Expert Committee and the draft guidelines for implementation in case of petrol pumps near water bodies were prepared. The guidelines also specify the groundwater and soil sampling protocol, frequency of sample collection and the prescribed parameters and screening values to be adopted. The same monitoring protocol and parameters/ values (except for monitoring frequency) need to be adopted for petrol pumps covered under the guidelines dated January 07, 2020.

These draft guidelines were placed in public domain for seeking comments/suggestions from public and concerned stakeholders. These were reviewed by the Expert Committee and the guidelines have been finalised and are hereby issued as addendum to the earlier CPCB Guidelines dated January 07, 2020 for implementation by concerned stakeholders.

This issues with the approval of the Competent Authority.

(P.K. Gupta)

Additional Director & Divisional Head
AQM Div.

Encl.: As Above

To

1. All SPCBs/ PCCs
(As per list enclosed)

with a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to petrol pumps at State/ UT level and District Collectors/ Commissioners /Deputy Commissioners.

List of Stakeholders

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'ParyavaranBhavan', Yupla Road, PappuNallah, Naharlagun – 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati – 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 NayaRaipur – 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board - Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar – 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board ParyavaranBhavan, Phase III, New Shimla – 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board ParisaraBhavan, 4 th & 5 th floors Church Street, Bangalore 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram – 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board ParyavaranParisar, E-5 Arera Colony Bhopal – 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphepat, Imphal West D.C. Office Complex – 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong – 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board. New Secretariat Complex, Khatla,Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland – 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit VIII, Bhubaneswar – 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala – 147001, Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, JhalaneDungri Jaipur – 302004, Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok, Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032 Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad - 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun - 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow - 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block -LA, Sector 3, Salt Lake City, Kolkata - 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair - 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman - 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		---

2. Joint Secretary (Marketing)
Ministry of Petroleum and Natural Gas, Govt. of India
Shastri Bhavan,
New Delhi – 110001
3. Chief Controller of Explosives
Petroleum and Explosive Safety Organization (PESO)
A Block CGO Complex Fifth Floor Seminary Hills
Nagpur-(Maharashtra) -440006
4. Director
Legal Metrology
Ministry of Consumer Affairs, Food and Public Distribution Deptt. of Consumer Affairs,
Room No.461-A, Krishi Bhawan,
New Delhi - 110 001
5. The Chairman,
M/s. Bharat Petroleum Corporation Limited
Bharat Bhavan, 4 and 6 Currimbhoy Road
Ballard Estate, Mumbai 400 001
6. The Chairman,
M/s. Hindustan Petroleum Corporation Limited
Petroleum House, 17, Jamshedji Tata Road, Mumbai
Maharashtra 400020
7. The Chairman,
M/s. Indian Oil Corporation Limited
Indian Oil Bhawan, G9, Ali Yavar Jung Marg
Bandra East, Mumbai, Maharashtra 400 051
8. The Chairman,
M/s. Shell India Markets Pvt. Ltd.
Plot No. 7, Bangalore Hardware Park,
Devanahalli Industrial Park
MahadevaKodigehalli
Bangalore- 562 149, Karnataka.
9. The Chairman,
M/s Reliance Industries Limited,
Maker Chambers - IV
Nariman Point
Mumbai 400 021, India
10. The Chairman,
M/s. Nayara Energy Limited (Formerly Essar Oil Limited)
5th Floor, Jet Airways Godrej BKC,
Plot No. C-68, G Block
BandraKurla Complex, Bandra East
Mumbai- 450 051

Copy to:

1. Joint Secretary
CP Division
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi – 110 003
2. Regional Director
Regional Directorate, Lucknow
PICUP Bhawan, Vibhuti Khand, Gomti Nagar,
Lucknow– 226010
3. Regional Director
Regional Directorate, Bengaluru
A-Block, Nisarga Bhavan,
1st and 2nd Floors, 7th D Cross, Thimmaiah Road, Shivanagar,
Bengaluru-560079
4. Regional Director
Regional Directorate, Bhopal
Parivesh Bhawan, Paryavaran
Parisar E-5, Arera Colony, Bhopal-462016
5. Regional Director
Regional Directorate, Vadodara
Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura,
Vadodara –390023
6. Regional Director
Regional Directorate, Shillong
"TUM-SIR". Lower Motinagar,
Near Fire Brigade H.Q., Shillong–793014
7. Regional Director
Regional Directorate, Kolkata
'South end Conclave' Block-502, 5th & 6th Floor, 1582,
Razidanga, Main Road, Kolkata- 700107
8. Regional Director
Regional Directorate, Tamil Nadu
Second Floor, No.77-A, South Avenue Road, Ambattur Industrial Estate, Ambattur
Taluk, Thiruvallur District, Chennai- 600 058, Tamil Nadu.
9. Regional Director
Regional Directorate, Chandigarh
e-mail- gurnamsingh.cpcb@nic.in
10. Regional Director
Regional Directorate, Pune
e-mail - bksharma.cpcb@nic.in
11. PA to CCB
12. AO to MS
13. IT Division : for uploading on CPCB website

ADDENDUM TO GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

The Hon'ble NGT vide orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M. P. & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was subsequently referred to the Expert Committee constituted by CPCB earlier in the matter of guidelines for setting up of new petrol pumps and the following addendum guidelines (to guidelines dated 07.01.2020) have been finalised for implementation in case of petrol pumps near water bodies:

- a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines.
- b) Retail outlets coming within 50 meter to 100 meter from the nearest point of surface water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank (UST).
- c) Groundwater and soil quality monitoring near the premises of fuel retail outlets shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation. The monitoring shall be done for those Fuel Retail Outlets which are located within 100 meter from the nearest point of surface water bodies. These shall be applicable to all petrol pumps, regardless of the date of establishment. In case of any clarification and/or difficulty in obtaining samples for groundwater and soil quality monitoring, OMCs may seek

assistance of local administration/SPCB/PCC/CGWB. Protocol for soil and groundwater monitoring is annexed as Annexure-I.

- d) Groundwater and soil quality monitoring shall also be conducted by OMCs before installation of the new fuel retail outlet, for those retail outlets coming up within 100 meter from the nearest point of surface water bodies.

NOTE: These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders, Notifications such as Wetlands (Conservation and Management) Rules, 2017, Coastal Regulation Zone (CRZ) Notification, 2011 etc. The other measures, prescribed in CPCB guidelines for setting up of new petrol pumps dated 07.01.2020, for containment and treatment of spillages, check on leakages from USTs, treatment and disposal of sludge removed from underground tanks during cleaning, measures for protection of workers' health, audit of all protection measures and monitoring system implemented at petrol pumps, shall also apply to the fuel retail outlets falling in the criteria specified above.

Monitoring protocol specifying the prescribed parameters and screening values annexed with these guidelines (other than the monitoring frequency), shall also be adopted for those retail outlets where CPCB guidelines dated 07.01.2020 are applicable.

These guidelines shall be reviewed from time to time.

Annexure-I

Protocol for monitoring quality of soil and groundwater near the premises of fuel retail outlets

Samples of groundwater being used for drinking purposes shall be collected from at least three different directions with reference to the retail outlet. The sampling point should be preferably within 50m distance from the underground storage tank location at the retail outlet. The samples shall be analysed for the following parameters:

Table 1.

Sr. No.	Parameter	Screening Values
1.	Total petroleum hydrocarbons (C ₁₀ -C ₄₀)	0.6mg/L
2.	BTEX	i. Benzene- 0.01mg/L ii. Toluene- 0.7mg/L iii. Xylene- 0.5mg/L
3.	Methyl Tertiary Butyl Ether	13µg/l
4.	Total PAH	0.0001mg/l

Further, soil sample shall be collected from a borehole within the premises of the fuel retail outlet adjacent to the Underground Storage Tank (UST) pit. The depth of bore hole should be up to 1m below the bottom of the storage tank level. Soil samples shall be analysed for the following parameters:

Table 2.

Sr. No.	Parameter	Screening Values(mg/kg)
1.	Total petroleum hydrocarbons (TPH)	5000
2.	Benzene	5
3.	Toluene	30
4.	Xylene	50
5.	Methyl Tertiary Butyl Ether	100
6.	Total PAH	40

Ground water and soil quality monitoring shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation and the reports are to be submitted to SPCB. The soil monitoring shall be done in first six months while groundwater monitoring shall be done in the next six months.

In case of exceedance of screening by any parameter, or in case of leakage resulting in soil/groundwater contamination, the measures/steps as prescribed in the guidelines for setting up of petrol pumps dated 07.01.2020 shall be taken up. Assessment and remediation shall be carried out as per the guidelines issued by MoEF&CC and CPCB.

VAKALATNAMA
[Rule 4(1) of the Rules framed under Advocates Act, 1961]
BEFORE THE NATIONAL GREEN TRIBUNAL
ORIGINAL APPLICATION 73/2024
CENTRAL ZONE BENCH, BHOPAL

IN THE MATTER OF:

ARUN KUMAR SHARMA

.....APPLICANT

Versus

STATE OF MP. & ORS

..... RESPONDENT

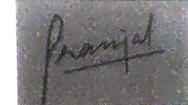
I **Brajesh Sharma , Regional Officer Bhopal , MPPCB** named below do hereby appoint, engage, and authorize advocate(s) named below to appear, act and plead as aforesaid case proceedings which shall include application for restoration, setting aside of ex- party orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or any other court in which the same may be tried/ heard/proceeded and also in appellate. Revisional and executing court in respect of proceedings arising from this case/ proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, applications, affidavit or other documents as may be deemed necessary for the proper prosecution/defence of the case in all its stages and also agree to ratify and confirm act done by him/them as if done by me.

In witness whereof i/we do hereunto set my/our hand to the presents, the contents of which have been duly understood by me /us this **09 July 2024 at Bhopal.**

PARTICULARS OF EACH PARTY EXECUTING VAKALATNAMA

Name	Registered Address	E-Mail Add & Telephone (If any)	Status in case	Signature
Brajesh Sharma , Regional Officer Bhopal , MPPCB	E5, Arera Colony Paryawaran Parisar Regional Office MPPCB Bhopal - 462016	9893002888 romppcb_bpl@rediff.com	Officer-in-Charge	 Regional Officer M.P. Pollution Control Board BHOPAL

Accepted

Name & Enrollment. No.	Address (If any) E-Mail Add.	Telephone (If any)	Full Signature
PARUL BHADORJA 1587-2012	parul.bhadoria04@gmail.com	8085977111	
PRANJAL PANDEY MP 2881-2021	advocatepranjalpandey@gmail.com	9340657120	
SHIVAM DWIVEDI MP 3857-2023	advshivamdwivedi20@gmail.com	8878471359	